

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.53 OF 2004  
ALLAHABAD THIS THE 23RD DAY OF JANUARY, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Lalita Prashad,  
aged about 59 years,  
S/o Sri Mangali Ram,  
R/o Village Chancheta,  
P.O. Chancheta,  
District - Bareilly (U.P.).

.....Applicant

( By Advocate Shri R.C. Pathak )

Versus

1. Union of India,  
through Secretary,  
Ministry of Defence,  
New Delhi.
2. The Officer-in-charge,  
Military Farm,  
Bareilly Cantt. (U.P.).
3. The Joint Controller,  
Defence Account (Funds)  
JCDA(F), Meerut (U.P.)

.....Respondents

( By Advocate Shri R.C. Joshi )

ORDER

By this D.A. applicant has sought the following  
reliefs:-

"i) issue a writ, order or direction by way of  
mandamus directing the respondent No.3 to issue  
the G.P.F. statement to the applicant w.e.f.

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1999 with corrected amount and interest on the amount deposited w.e.f. 1999 before his retirement in the month Oct.2004.

(ii)to issue any suitable order which this Tribunal may deem fit and proper under the circumstances of the case.

(iii)to award the cost of the original application to the applicant."

2. It is submitted by the applicant that he is due to retire in OCTOBER 2004 but even though he has requested the authorities to issue him the G.P.F. statements from the year 1999 onwards they have still not been supplied to the applicant. Even though before 1999, he ~~had~~ been issued the statements yearwise in a regular manner. He has submitted that he has ~~only~~ filed this O.A. <sup>so</sup> that he does not suffer after his retirement.

3. Respondent's counsel on the other hand, submitted that this O.A. is premature at this stage as no cause of <sup>has</sup> action ~~arisen~~ arisen. He would be entitled to G.P.F. only after his retirement and can have grievance after retirement, in case he is not paid the G.P.F. amount.

4. I have heard both the counsel and perused the pleadings as well.

5. G.P.F. amount is the amount which is deposited by the employee himself every month but is given to the employee ~~only~~ after his retirement unless he applies for loan during the period of his service. If applicant wants to know the exact amount which is deposited in his G.P.F. account just to ensure that he does not have any problem lateron, I do not think respondents can have any objection in issuing the said statement. It is seen that applicant



has already given an application to the respondent no.2 in this regard on 05.11.2004 (Page 11) but the same has not been replied to by the said office. In normal course, applicant should have given some reasonable time to the respondents to respond to the request made by the applicant, however, since the prayer made by the applicant is very innocuous ... and he only wants to know the statement about his G.P.F. Fund from 1999 onwards, I do not think we need <sup>to</sup> go in <sup>to</sup> the technicality of the procedure. Therefore, this O.A. is disposed off at the admission stage itself by giving a direction to the respondent no.2 to give appropriate reply to the applicant after pursuing the matter with respondent no.3 or give authority to the applicant to correspond with respondent no.3 directly in this regard so that he may satisfy himself before his retirement about the amount which is lying in his G.P.F. account since 1999 onwards. This may be done within a period of two months from the date of receipt of a copy of this order.

6. With the above directions, this O.A. is disposed off at the admission stage itself with no order as to costs.



Member-J

/Neelam/